<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 27 OF 2014 & IA NO. 286 of 2014, APPEAL NO. 28 OF 2014 & IA NO. 287 OF 2014 <u>AND</u> APPEAL NO. 32 OF 2014 & IA NO. 288 OF 2014

Dated: 23rd May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

APPEAL NO. 27 OF 2014 & IA NO. 286 of 2014

Indraprastha Power Generation Ltd. ...Appellant(s) Vs. Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

APPEAL NO. 28 OF 2014 & IA NO. 287 OF 2014

Pragati Power Corporation Ltd. ...Appellant(s) Vs. Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

APPEAL NO. 32 OF 2014 & IA NO. 288 OF 2014

Delhi Transco Ltd. Vs.			Appellant(s)
Delhi Electricity Regulatory Comm	hission &	ors.	Respondent(s)
Counsel for the Appellant(s)	:	Ms. Swapna Sesha	adri
Counsel for the Respondent(s)	:	Mr. Manu Seshadri Ms. Sahiba Ahluwa Mr. Vishal Anand fo	alia for R-1

<u>ORDER</u>

We are informed that the Supreme Court has not delivered judgment as yet. Hence, these appeals are adjourned sine die. Liberty is granted to the parties to mention the matter, in case the Supreme Court delivers the judgment.

(T. Munikrishnaiah) **Technical Member**

(Justice Ranjana P. Desai) Chairperson

pr/vt